

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 104

CA Nos. 84/2024, 92/2024, 108/2024
In
CP(CAA) No. 1/Chd/Hry /2024
(2nd Motion)

IN THE MATTER OF:

AIX Connect Private Limited

...Petitioner Company

Under Section: 230-232, CA 2013, Rule 11 NCLT Rules

Order delivered on 10.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner	:	Mr. Atul V. Sood, Advocate
For the OL	:	Mr. Edward Augustine George, Advocate
For the RD-ROC	:	Mr. Vineet Khatri, Company Prosecutor
For the Income Tax	:	Ms. Urvashi Dhugga, Senior Standing Counsel

ORDER

CP(CAA) No. 1/Chd/Hry /2024
(2nd Motion)

Affidavits of service have been filed by learned counsel for the petitioner vide Diary Nos. 3968/1 and 03968/2 dated 07.03.2024, Report of Official Liquidator has been filed vide Diary No. 00968/3 dated 12.03.2024, report of Income Tax Department has been filed vide Diary No. 03968/4 dated 13.03.2024, response to the report of official liquidator has been filed vide Diary No. 03968/5 dated 01.04.2024, revised

reports of Income Tax Department have been filed by Diary Nos. 03968/6 dated 05.04.2024 and 03968/7 dated 09.04.2024, responses to the reports filed by the Income Tax Department have been filed vide Diary Nos. 03968/9, 03968/10 all dated 12.04.2024, report of Regional Director has been filed vide Diary No. 03968/8 dated 15.04.2024 and response to the report of RoC and RD has been filed vide Diary No. 03968/11 dated 23.04.2024. All are taken on record.

Learned counsel for the petitioner is directed to assist the Bench with regard to the exemption of notice to CCI on the next date of hearing. List the matter on 03.06.2024 in supplementary list.

CA No. 84/2024

This application has been filed to place on record the report of the Ministry of Civil Aviation with regard to the NoC to approval of the Scheme annexed as Annexure A4. The same is taken on record. Thus, CA No. 84/2024 is **disposed of** and the same be tagged with the main petition for reference purpose.

CA No. 92/2024

This application has been filed to place on record the affidavit with regard to non-applicability of the requirement of notifying/seeking approval of the Hon'ble CCI in relation to the Scheme of Amalgamation. The same is taken on record. Thus, CA No. 92/2024 is **disposed of** and the same be tagged with the main petition for reference purpose.

CA No. 108/2024

This application has been filed to place on record the synopsis of the proceedings including the flow chart depicting various compliances. The same is taken

on record. Thus, CA No. 108/2024 is **disposed of** and the same be tagged with the main petition for reference purpose.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM